

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 3/2009
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016

NAME OF THE COMPANY: Union of India

V/s.

M/s. Maytas Infra Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

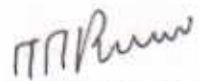
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Deepmala Indora, AO (Law)		VOI/SF10	<i>Deepmala Indora</i>
2.	Ajeet Kumar Srivastav, Prosecutor,		"	<i>Ajeet Kumar</i>
3.	Sanjeev Naumula, CGSC			
4.	Abhishek Chauri, Adv		Sf10/001	<i>Abhishek Chauri</i>
5.	Sh. Virinder Ganda, Sr. Adv.		} For Respondent Company	<i>Tarun Mehta</i>
6.	Tarun Mehta, Adv.			
7.	Arun Bagari Adv		Per IL and FS	<i>Arun Bagari</i>
8)	Rohit Kumar for Ramendra Singh - Item-3		Response	<i>W</i>
10	Sh. K M Shukla & D. Velayudham		Item 10	<i>Sh. K M Shukla</i>
	For Resp 3, 5 & 6			
⑬	AMIT DHAKA ADV. WITH KIRTI AWASTHI ADV.		For Petitioners	<i>Amithaka</i>
			Item ⑬	


P.T.O

ORDER

Learned Counsel for the petitioner has placed reliance on the order passed by erstwhile Company Law Board for compounding the offences by the Respondent company which is now known as M/s I.L.F.S. Engineering and Construction company Ltd. Learned counsel stated that in the above matter Petitioner-UOI is in the process of filing an appeal against the aforesaid company and request for four weeks time.

In view of the above, the hearing is deferred to 14th September 2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER

11.-08.2016
(A.K. Arora)